

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
RAJYA SABHA

UNSTARRED QUESTION NO. 90

ANSWERED ON 04.12.2023

DISCHARGE OF UNTREATED SEWAGE WATER TO RIVERS

90. SHRI RAJEEV SHUKLA

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that the untreated sewage water is being discharged into the rivers and if so, the details of the estimated quantum of sewage discharged into the rivers annually from 2018 to date, State/UT-wise;
- (b) whether Government has taken any steps or initiatives to improve the condition of rivers subjected to this condition; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) As per the latest report published by Central Pollution Control Board (CPCB) in March, 2021, sewage generation from areas in the country is estimated at 72,368 million litres per day (MLD), against which a treatment capacity of 31,841 MLD is available with the States/Union Territories (UTs). Out of this, operational capacity of these sewage treatment plants were found to be 26,869 MLD. The State/UT wise details of sewage generation from urban areas and corresponding sewage treatment capacity are at **Annexure**.

(b) & (c) It is the responsibility of the States/UTs and Urban Local Bodies to ensure the cleanliness and development of rivers within their jurisdiction. Cleaning of rivers is a continuous process and Government of India is supplementing the efforts of the State/UT Governments in addressing the challenges of pollution of rivers by providing financial and technical assistance. The assistance is provided to State/UT Governments for abatement of pollution in identified stretches of various rivers (excluding river Ganga and its tributaries) under the Centrally Sponsored Scheme of National River Conservation Plan (NRCP) on cost sharing basis between the Central and State/UT Governments for taking up various pollution abatement works such as interception & diversion of raw sewage, construction of sewerage system, setting up sewage treatment plant (STP), low cost sanitation, river front/bathing ghat development, etc.

NRCP has so far covered polluted stretches on 38 rivers in 82 towns spread over 16 States in the country with total project sanctioned cost of Rs. 8241.32 crore, and inter-alia, a sewage treatment capacity of 2910 MLD has been created. Under the Namami Gange programme, a total of 450 projects

have been taken up at an estimated cost of Rs. 38,022.37 crore, out of which 270 projects have been completed and made operational, including 195 sewerage infrastructure projects for creation and rehabilitation of 6,173 MLD of cumulative STPs capacity and a sewer network of 5,253.64 kms at total cost of Rs. 31,344.13 crore.

Besides, sewerage infrastructure is created under programs like Atal Mission for Rejuvenation & Urban Transformation (AMRUT) and Smart Cities Mission of Ministry of Housing & Urban Affairs.

CPCB had issued directions on 21.04.2015 to State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) under the Water (Prevention and Control of Pollution) Act, 1974 to issue directions to Local Authorities for sewage management in their respective cities/towns and to submit time bound action plans for collection, transportation and treatment of sewage generated in urban area. CPCB also issued directions on 09.10.2015 to Local Authorities under Environment (Protection) Act, 1986 for sewage management in Class I Cities and Class II towns to ensure disposal of treated waste water in accordance to the stipulated standards.

As per the provisions of Environment (Protection) Act, 1986 and Water (Prevention & Control of Pollution), Act 1974, industrial units are required to install effluent treatment plants (ETPs) and treat their effluents to comply with stipulated environmental standards before discharging into river and water bodies. Accordingly, CPCB, State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) monitor industries with respect to effluent discharge standards and take punitive action for non-compliance under provisions of these Acts.

Besides, in compliance of the orders of National Green Tribunal (NGT) in Original Application No.673/2018 regarding rejuvenation of polluted river stretches in the country, States/UTs are required to implement approved action plans for restoration of the polluted stretches in their jurisdiction as identified by CPCB and published in their report of 2018, within the stipulated timelines. As per the orders of NGT, regular review on implementation of action plans including enhancement of capacity utilization of the STPs is undertaken in the States/UTs and also at Central level.

ANNEXURE**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) OF RAJYA SABHA UNSTARRED QUESTION NO.90 TO BE ANSWERED ON 04.12.2023 ON 'DISCHARGE OF UNTREATED SEWAGE WATER TO RIVERS'****State/UT-wise details of sewage generation in urban areas and treatment capacity available**

Sl. No.	States / UTs	Sewage Generation (in MLD)	Installed Capacity (in MLD)	Number of STPs Installed	Operational Treatment Capacity (in MLD)
1	Andaman & Nicobar Islands	23	0	-	0
2	Andhra Pradesh	2882	833	66	443
3	Arunachal Pradesh	62	0	-	-
4	Assam	809	0	-	-
5	Bihar	2276	10	1	0
6	Chandigarh	188	293	7	271
7	Chhattisgarh	1203	73	3	73
8	Dadra & Nagar Haveli	67	24	3	24
9	Goa	176	66	11	44
10	Gujarat	5013	3378	70	3358
11	Haryana	1816	1880	153	1880
12	Himachal Pradesh	116	136	78	99
13	Jammu & Kashmir	665	218	24	93
14	Jharkhand	1510	22	2	22
15	Karnataka	4458	2712	140	1922
16	Kerala	4256	120	7	114
17	Lakshadweep	13	0	-	0
18	Madhya Pradesh	3646	1839	126	684
19	Maharashtra	9107	6890	154	6366
20	Manipur	168	0	-	0
21	Meghalaya	112	0	-	0
22	Mizoram	103	10	1	0
23	Nagaland	135	0	-	0
24	NCT of Delhi	3330	2896	38	2715
25	Odisha	1282	378	14	55
26	Puducherry	161	56	3	56
27	Punjab	1889	1781	119	1601
28	Rajasthan	3185	1086	114	783
29	Sikkim	52	20	6	18
30	Tamil Nadu	6421	1492	63	1492
31	Telangana	2660	901	37	842
32	Tripura	237	8	1	8
33	Uttar Pradesh	8263	3374	107	3224
34	Uttarakhand	627	448	71	345
35	West Bengal	5457	897	50	337
	Total	72368	31841	1469	26869
